## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

**IB NO.** (IB)-107(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

**NAME OF THE COMPANY:** M/s. Kei Industries Ltd. V/s M/s. Shipra Infraproject Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME

**DESIGNATION** 

REPRESENTATION

SIGNATURE

Present: Ms. Bhumika Kapoor for the Petitioner

Mr. Abishek Anand, RP

## Order

RP in this case submits that despite the undertaking given by Mr. Hari Mohan, Director in this case on the last date of hearing that he would assist in handing over the details to enable the RP work out the Resolution Plan, he is not cooperating. The RP therefore, seeks Police aid. He is entitled to take over the functioning of the Company and all its records for which purpose he may seek Police aid in carrying out his statutory obligations.

Fresh Notice be also issue to the ex-Director to be present in Court on 20th November, 2017. Dasti.

(S. K. Mohapatra)
Member (T)

(Ina Malhotra)

Member (J)